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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH.

Date of Order 2.8.1995.

i) O.A. No. 36/95.

Hardayal Singh .....Applicant.

Vs.

Union of India & others .....Respondents.

ii) O.A. No. 37/95.

Ajit Singh .....Applicant.

Vs.

Union of India & ors. .....Respondents.

iii) O.A. No. 38/95.

Ajit Singh .....Applicant.

Vs.

Union of India & ors. .....Respondents.

iv) O.A. No. 39/95.

Prahalad Singh .....Applicant.

Vs.

Union of India & ors. .....Respondents

v) O.A. No. 40/95.

Parhalad Singh .....Applicant.

Vs.

Union of India & ors. .....Respondents.

vi) O.A. No. 41/95.

Gan Shayam Sharma .....Applicant.

Vs.

Union of India & ors. .....Respondents

CORAM: HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.
HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the applicants - Mr. J.K. Kaushik, advocate.
For the respondents - Mr. P.P. Choudhary, advocate

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O R D E R (ORAL)

(Hon'ble Mr. Gopal Krishna, Vice Chairman)

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Applicants, Hardayal Singh, Ajit Singh s/o Bheru Singh, Ajit Singh s/o Than Singh, Prahalad Singh s/o Mangal Singh, Parhalad Singh s/o Chadra Singh and Gan Shayam Sharma have, in these Applications under Section 19 of the Administrative Tribunals Act, 1985, challenged their termination from service and they have prayed that if their services have not been terminated the respondents be restrained from terminating their services.

2. We have heard the learned counsel for the parties.

3. Since a preliminary objection as to the jurisdiction of this Tribunal to entertain these matters has been raised by the learned counsel for the respondents, these are being disposed of by a common order.

4. The applicants are unquestionably the employees of the Institute of Arid Zone Forestry Research, Jodhpur which is a Unit of the Indian Council of Forestry Research and Education. The Indian Council of Forestry Research & Education has attained the status of an autonomous Organisation w.e.f. 1.6.1991. No notification in respect of the Indian Council of Forestry Research & Education as envisaged by Section 14(2) of the Administrative Tribunals Act, 1985, has been issued by the Central Government. This Tribunal has, therefore, no jurisdiction to entertain these Applications.

5. In the result, these Applications are rejected

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for want of jurisdiction. The applicants are free to seek redressal of their grievances before an appropriate legal forum, if they are so advised.

(USHA SEN)
ADMINISTRATIVE MEMBER

(GOPAL KRISHNA)
VICE CHAIRMAN

'MS'